

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:267

ANSWERED ON:24.04.2012

NARCOTIC DRUGS

Choudhary Shri Harish;Singh Rajkumari Ratna

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of trading in narcotic drugs have been reported from various parts of the country including the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof for the last three years;
- (c) whether the complicity of the Police in the narcotic trade has been inquired into;
- (d) if so, the outcome thereof; and
- (e) the reaction of the Government thereto and the steps taken to curb the illegal drug trade?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.267 FOR 24.04.2012

(a) & (b): Yes, Madam. As per the report of Narcotics Control Bureau, the details of seizure of major narcotic drugs in the country, for the last three years is given below:-

Year Total Qty. of
drugs seized (in kg)

2009 215142.23

2010 180069.75

2011 122487.58

(c)&(d): No case of complicity of Police in the narcotic trade has been reported in the last three years in NCT of Delhi. However, in the last three years, four personnel of Narcotics Control Bureau are under trial under Prevention of Corruption Act and Indian Penal Code.

(e) Various steps have been taken to check, detect and prevent illicit trafficking in Narcotic Drugs and Psychotropic substances, which among other things includes the following:

- (i) Improved coordination among the various Drug Law Enforcement Agencies including border guarding forces.
- (ii) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
- (iii) Implementing a scheme of monetary rewards for information leading to seizures of Narcotic drugs to informers and officers.
- (iv) Intensive preventive and interdiction efforts along known drug routes.
- (v) Strict surveillance and enforcement at import and export points.
- (vi) Strict enforcement of provisions of Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985.
- (vii) The Border Guarding Forces such as Border Security Force and Shashastra Seema Bal have been empowered under the NDPS Act for making interdiction of narcotic drugs.
- (viii) Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.

(ix) Financial assistance is being provided to eligible States for strengthening their narcotic units.

(x) Monetary rewards for information leading to seizures of Narcotic drugs/destruction of illicit crops to informers and officers are being provided.